

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.16
C.P.(IB) No.74/BB/2024

IN THE MATTER OF:

S. S. Sales Corporation ... Petitioner
Vs.
M/s. G. M. Infinite Dwelling (India) Pvt. Ltd. & Anr. ... Respondents

Order under Sections 9 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Raghunatha Chenna
For the Respondents : Shri Girish P. J.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents.
2. Ld. Counsel for the Petitioner has filed Affidavit of Service along with the tracking report *vide* Diary No.2954 dated 27.05.2024. The same is taken on record.
3. Shri Girish P. J., Ld. Counsel appearing for the Respondents seeks time to file Vakalath and Objections. Therefore he is permitted to file the Vakalath within three days and Objections within a period of two weeks, after duly serving the copy on the other side. One week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving a copy on the other side.
4. List the matter on **07.08.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma